HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Stringer)

Subject:- Directions dated 15.01.2025 passed by the Hon'ble Supreme Court in WP(C) No. 538 of 2023 titled Rajeeb Kalita Vs Union of India` and Ors-Constitution of Committee and nomination of Nodal Officers.

ORDER

No.: 937 of 2025/RG/Infra

Dated: 03/07/2025.

In compliance to the directions of Hon'ble Supreme Court in the aforementioned case, vide Order No.196 of 2025/RG/Infra dated 10.02.2025, a committee was constituted under the Chairmanship of Hon'ble Mr. Justice Atul Shreedharan. In the meanwhile, Hon'ble Mr. Justice Atul Shreedharan was transferred to Hon'ble High Court of Madhya Pradesh. Now, on the directions of Hon'ble the Chief Justice, High Court of J&K and Ladakh, Hon'ble Mr Justice Sanjay Dhar has been nominated as Chairman of the Hon'ble Committee, constituted with a mandate to oversee and ensure the construction and availability of separate toilet facilities for males, females, PwD and transgender persons in all Court premises and Tribunals in the UTs of J&K and Ladakh. The Committee shall also ensure that these facilities are clearly identifiable and accessible to Judges, advocates, litigants and court staff.

The other Members of the Committee shall be as under:

- i. Registrar General, High Court of J&K and Ladakh;
- ii. The Chief Secretary, UTs of J&K and Ladakh;
- iii. The Secretary, PWD, UTs of J&K and Ladakh;
- iv. Finance Secretary, UTs of J&K and Ladakh;
- v. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K/ Secretary Law, UT of Ladakh;
- vi. Shri Nirmal Kotwal, President, High Court Bar Association, Jammu; and
 - vii. Shri Wasim Gul, President, Kashmir Advocate's Association.

Further, the following officers/officials are nominated as Nodal Officers to monitor the maintenance, address the complaints and communicate with the Presiding Officers or the appropriate Committee in the Court/premises as stated against each:-

S. No.	Name of the Officer	Name of the Court/ premises
1.	Jammu/Srinagar	For respective wings of the High Court
2.	Administrative Officers of all Districts of the UTs of J&K and Ladakh or where no Administrative Officer is available, the next available officer/official in order of seniority looking after the affairs	Court Complexes

148/20

	of administration.	
3.	Assistant Registrar/Officer looking after the administration.	J&K Special Tribunal, Jammu/Srinagar, J&K Sales Tax Appellate Tribunal, J&K Labour and Industrial Tribunal, One Man Forest Authority.
4.	Senior most member of the ministerial staff/Stenographer.	In respect of the Courts complexes/Courts situated outside the District Court Complexes.

By Order

(M K Sharma) (M K Sharma) (Officiating)

No: 35711-69 /RG/Infra

Dated: 03/07/2015.

Copy to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;

2. Secretary to Hon'ble Mr./Mrs Justice.....

.....for kind information of their Lordships.

- 3. Private Secretary to the Chief Secretary, UTs of J&K and Ladakh:
- 4. Principal Secretary Finance, UTs of J&K and Ladakh;
- 5. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar for information;
- 6. Secretary to Government, Public Works Department, UTs of]&K and Ladakh;
- 7. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K:
- 8. Secretary, Department of Law and Justice, UT of Ladakh;
- 9. Registrar Rules, High Court of J&K and Ladakh, Srinagar for information and necessary action
- 10. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
- 11. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
- All Principal District and Sessions Judges, UTs of J&K and Ladakh for information and with the request to get the same circulated among-st the Judicial Officers/Administrative Officers etc working under their jurisdiction.
 - 13. Presiding Officers, J&K Special Tribunal, Jammu/Srinagar/J&K Sales Tax Appellate Tribunal/J&K Labour and Industrial Tribunal/One Man Forest Authority.

.....for information and necessary action.

- 14. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for information and with the request to upload the same on the official website of the High Court.
- 15. Shri Nirmal Kotwal, President, High Court Bar Association, Jammu;
- 16. Shri Wasim Gul, President, Kashmir Advocate's Association;

.... for information and necessary action.

17. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same

18. Order file.

Registrar General (Officiating)